

taneously and no difficulty has been experienced in the matter.

Shrimati Renu Chakravartty: May I know whether it has been brought to the notice of Government that counting of votes for Lok Sabha has taken double the time than it used to take earlier because of the one box system of voting? The Lok Sabha ballot papers and the Assembly ballot papers have to be separated first and then only counting can take place, and in West Bengal it has taken double the time than it used to take earlier.

Shri Bibundhendra Mishra: That depends upon the number of people that has been engaged for the purpose of counting. But the Returning Officers everywhere have taken due care to see that the counting was finished in time.

Joint Council in Heavy Electricals Ltd., Bhopal

*554. **Shri S. M. Banerjee:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether a final decision has been taken to form Joint Council in Heavy Electricals Ltd., Bhopal; and

(b) if not, the reasons for the same?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) and (b). I presume the Hon'ble Member means a Joint Committee of Representatives of employers and employees. Such a Committee has not been constituted yet. The management is in consultation with the State Government.

Shri S. M. Banerjee: May I know whether it is a fact that the hon. Minister has met the Labour Minister and discussed this issue; if so, whether this council or committee is likely to be formed immediately to discuss the various problems?

Shri C. Subramaniam: Sorry, Sir, I did not have the advantage of discussing this matter with the Labour

Minister of Madhya Pradesh because the proposed visit of the Minister was cancelled. But I hope to discuss it on a later date.

Shri S. M. Banerjee: Since the Madhya Pradesh Government is unfortunately a party to the dispute because of the particular recognised of the union, may I know whether the hon. Minister will discuss this matter with the Central Minister and arrive at a definite understanding about this?

Shri C. Subramaniam: I could not follow the question.

Mr. Speaker: He wants to know whether it is in the mind of the hon. Minister to discuss it further in the future with the Central and State Ministers.

Shri C. Subramaniam: That is what I said. At a later date, I hope to discuss it with the Labour Minister of Madhya Pradesh.

Shri S. M. Banerjee: May I know whether it has been brought to the notice of the hon. Minister that nearly 21 workers belonging to the union were served with show cause notice for dismissal? In the absence of any forum for discussion of their case, may I know how their grievances can be ventilated?

Shri C. Subramaniam: I am afraid that is a completely separate question altogether. There are provisions in the Madhya Pradesh Industrial Relations Act for those who have been charge-sheeted and if they take any action the provisions of the law will apply.

Shri K. N. Pande: Can I take it that this Council will be utilised for resolving industrial disputes also?

Shri C. Subramaniam: The functions of the Joint Committee are laid down under law and they will be able to do only that and nothing more.

Shri S. M. Banerjee: Since the workers affected by this discharge belong to a union which is not recognized, may I know whether any

opportunity will be given by the management to this union, even though not recognized, to discuss this matter with the employees' representatives?

Shri C. Subramaniam: Representations can always be made to the management. Now the hon. Member is evidently worried about the charge-sheets served on 21 workers. That is a different question altogether. I am sure, there will be fair departmental enquiry and necessary action will be taken. If there is any further grievance, the hon. Member might bring it to the notice of the Government.

Therapeutical Value of Yoga

*555. { **Shri Warior:**
 { **Shri Vasudevan Nair:**

Will the Minister of Education be pleased to state:

(a) whether the Committee of medical experts set up by the Government of India to evaluate the therapeutical claims of Yoga has submitted its report;

(b) if so, what are the main findings and recommendations therein; and

(c) whether a copy of the report will be laid on the Table?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 2].

(c) The report is under print and will be laid on the Table of the House as soon as printed copies are received. Meanwhile, 5 cyclostyled copies have been made available in the Parliament Library.

Shri Hari Vishnu Kamath: Has the Government accepted the recommendations and the findings of the committee on this subject which are contained in the statement laid on the Table?

Dr. K. L. Shrimali: They are under examination, but Government generally accept the recommendations of this committee.

Shri Oza: Is the Government aware that the Labour Minister has launched a programme which has met with success? Will the Education Ministry also take benefit of it?

Dr. K. L. Shrimali: May be. I am not aware of what has been done in that direction.

Shrimati Savitri Nigam: May I know whether private agencies will also be supported by the Government in carrying out these programmes?

Dr. K. L. Shrimali: All the agencies working in this field will be provided with assistance by the Government.

डा० गोबिन्द दास : इस प्रतिवेदन के संबंध में जो भिन्न-भिन्न संस्थायें इस संबंध में चल रही हैं, और जिनकी अलग-अलग पद्धतियां हैं, क्या उन से भी कुछ परामर्श किया जायेगा ?

डा० का० सा० श्रीमाली : परामर्श बराबर किया जाता है। यह प्रश्न उस कमेटी के संबंध में था जो गवर्नमेंट ने नियुक्त की थी। जब उस कमेटी ने जांच की तो उन संस्थाओं को भी उन्होंने देखा और उन से परामर्श भी किया। जो यह रिपोर्ट निकली है वह पूरी जांच के बाद निकली है।

Shri Hari Vishnu Kamath: Even while the matter is under examination, as the Minister stated, is it a fact that another colleague of his, the Minister of Labour and Employment, has already incurred expenditure on this matter by sanctioning pilot projects of yogasanas for insured industrial workers by the Bharat Sevak Samaj with a grant in aid from the Employees State Insurance Scheme? This is the answer given by the Minister on the floor of the House two days ago.

Dr. K. L. Shrimali: I would welcome if other Ministries also take in-